



**THE NATIONAL UNIVERSITY OF
ADVANCED LEGAL STUDIES**

KOCHI



NATIONAL SEMINAR

ON

**"THE NEW DIMENSIONS OF SPORTS LAW AND
PHYSICAL EDUCATION IN THE GLOBALIZED ERA"**

ON

21st & 22nd OCTOBER, 2019

ORGANIZED BY

THE CENTRE FOR SPORTS LAW



About the Seminar

In the contemporary world technology and large-scale mechanization has influenced different industrial sectors including sports and sporting events. For those who engage in the sports have also been drawn to rapid commercialization in the wake of globalization. Sport and sporting events are subjected to large scale exploitations since it has been explored into a billion-dollar business enterprise. This justifies the need of an active involvement of law into the sector. The competitive aspects and the impact of economic value to sports by way of intellectual property rights had furthered the need and scope of drawing legal and ethical notions of sports in a more strategic way.

Physical education is not independent of sports. The relevance of physical and psychological development requires us to ponder not only about the existence of a better platform for enhancing one's social skills by promoting a sense of belonging but also to equip ourselves into growing changes of human nature past, present or ahead of time. The importance of establishing a concrete physical education model in almost all industries has been recognised worldwide. Society is increasingly aware of the importance of being physically active, therefore, the interdisciplinary notions of sports, physical education and law is to be set out for to juxtapose the various challenges that may arise in the sector. This necessitates the State to identify best methods to create, afford and preserve opportunities for sports and physical education by eliciting strategic patterns by what we call now, the 'Maximising the power of Sports and Quality in Physical Education'.

The Centre for Sports Law (CSL), NUALS through the two-day National Seminar on "The New Dimensions of Sports Law and Physical Education in the Globalized Era" proposes to provide a platform for the legal luminaries, student pool and researchers to raise and discuss the legal, ethical and other interdisciplinary aspects of Sports and Physical education and to suggest plausible remedies in order to overcome the challenges.

We, cordially invite your esteemed presence and participation to the two-day National Seminar to consider some of the critical issues relating to the Sports and Physical Education.

The organisers invite presentations and papers on the following themes:

- 1. Regulating Sports in the 21st Century:** Sports Rights, Sports Governance & Governing Bodies, Sports and Media Rights, Human Rights Aspects in Sports, Sports Sciences and Sports Medicine, Integrity in Sports, Women & Sports, Sports Insurance.
- 2. Importance of Sports and Physical Education in The Contemporary World:** Sports for Peace and Development, Psychology and Sociology in Physical Education, Sports Medicine, Health Education, Quality Physical Education, Exercise Physiology and Nutrition, Sports Coaching and Engineering, Sports Biomechanics, Yoga & Sports, Technology and Sports, Value Education Through Sports, Traditional Sports & Games
- 3. Sports and Competition Law:** Fundamentals of Commercialization of Sports, Sports Contracts, Branding and Image Rights of Sportsman, Competition Policies and International Obligations, Anti-Trust Laws, Anti-Doping Practices & Remedies and Sports Marketing
- 4. Sports and IPR:** Patenting Rights, Broadcaster's Rights, Data Protection, Designs and Trademarks in Sports



About NUALS

The National University of Advanced legal Studies (NUALS), Kochi is a university established by the Government of Kerala vide Act 27 of 2005 of the Kerala State Legislature. By the same Act, the National Institute for Advanced Legal Studies (NIALS) established by the Bar Council of Kerala Trust in 2002 merged with the NUALS. In 2008, an amendment streamlined the powers and functions of the authorities of the University and ensured the active involvement of the Government of Kerala. The University is recognized by the University Grants Commission under section 2(f) of the UGC Act. It is also a member of the Association of Indian Universities (AIU). The main objects of the University are: (a) to advance and disseminate learning and knowledge of law and legal and judicial processes, professional legal education and their role in national development; (b) to develop in the student and research scholar a sense of responsibility to serve the society by developing skills with regard to advocacy, legal services, legislation, law reforms etc., and (c) to promote legal and judicial reforms needed to strengthen the administration of justice in India. The Chief Justice of India subject to his consent is the Visitor and the Chief Justice of Kerala, the Chancellor of NUALS.

THE CENTRE FOR SPORTS LAW (CSL)

About the Centre:

The Centre for Sports Law (CSL) at NUALS is an exploratory research hub focussing primarily on the interdisciplinary research, education and other allied activities in the field of sports and law. Sports law is a fascinating and rapidly developing field of legal practice which augments the need for restructuring and remodelling of political, social and moral dimensions of sports. The profound legal debate on sports law is, specifically on how to advance credibility and recognition in Sports without compromising on the challenges of corruption, gambling, doping, human rights abuses etc. The Centre for Sports Law is a research centre which tries to facilitate strategic ways through its ventures to improve legal credentials on sports. It also focuses to facilitate the national and international stakeholders to understand the intricacies and complexities of sports and sports events and to tackle the problems in a strategic way and to create a global sports competitive market.

The centre further aims to facilitate creating an extensive knowledge platform for the amateur and professional sports in India. The Centre for Sports Law is obliged to inculcate academic intuitiveness into sports. It also aims to support organised sports in a defined legal and social infrastructure. The Centre further intends to proffer research and other allied activities focus on public and private enterprises, individuals and peer groups in Sports and law. Moreover, the Centre tries to explore the interdisciplinary notions of different fields of social science which would create novel and robust ideas that support the legal jurisprudence of sports in India. The Centre had been organizing various Seminars, Conferences, Workshops and other events on Sports law to create intuitiveness, interest and awareness about the domain not only among the student community but also among legal luminaries, academicians, sportsperson, regulators and moreover among the general public. The Centre also intends to provide anti-doping advisory and legal assistance in probing and proceedings on Sports.



Aims and Objectives of the Centre:

- The Centre envisions to achieve the following objectives through its ventures:
- Pursuing Fundamental and Applied Research in the area of laws relating to sports.
- Familiarizing the concept and practice of Sports law,
- Providing education and imparting training for various target groups including students of Law, practitioners of Law, Academicians, Government and Non-governmental regulators of Sports in India, as well as Amateur and Professional Sports persons.
- Giving necessary insights regarding new trends in the domain;
- Providing Anti-doping Advisory and Legal Assistance in investigations and proceedings.
- Providing Assistance and Advices in Policy Formulation and Implementation and Assistance in Execution of Policies formulated.
- Organizing Seminars, Workshops, Training Programmes and Interactions with Experts, Symposiums, Conferences etc.
- Offering Courses on Sports Law and Internship Opportunities for various Target groups

Who May Attend the Seminar?

Lawyers, Law Students, Physical Education Professionals, Physical Education Students, Industry Professionals, including Contract Managers, Representatives from Companies and other Institutions, Representatives of Governing and Regulatory Bodies, Academic Fraternities, National and International Institutions and bodies, Eminent Persons from various other disciplines intending to contribute towards the realm of sports and sports law.

CALL FOR PAPERS

Original Unpublished works not exceeding 3000 words in MS Word format in A4 Size paper with Font Times New Roman; Font Size 12; Line Spacing 1.5 (Footnotes: Line Spacing 1 and Font Size 10) are invited for Submission. Co-Authorship not exceeding two is allowed. For those who intend to send Seminar Paper must send an Abstract not exceeding 500 words containing Name, Designation, Address, Email ID & Phone Number of the Author & Co-Author (if any). All Selected Seminar Papers will be subjected to a blind peer review by expert panel and will be published by the Centre in ISBN.

**All Abstracts to be sent via e-mail to (seminarcs1@nuals.ac.in) on or before
20th September, 2019**

**After peer review, selected papers/articles will be published by NUALS
in the form of book with ISBN No.**



REGISTRATION FOR PAPER SUBMISSION

Registration Fee	:	Rs. 1500/- per author (for Academicians).
	:	Rs. 1000/- per author (for Research Scholars).
	:	Rs. 500/- per author (for Students).

The above registration fee from the participants will be required to be paid for presenting paper and publication. Registration fees may be paid by participants and sent along with the Registration Form attached herewith or through NEFT transfer, as per the bank details given below. Once the NEFT is done, the participant(s) must send the BANK TRANSACTION ID to (seminarcs1@nuals.ac.in)

The fee covers the Registration, Seminar kit, Publication, lunch, tea/coffee during the Breaks for the Two-Day Event.

Account Details:

Name of Payee	The National University of Advanced Legal Studies, Kochi, Kerala.
Name of the Bank	State Bank of India
Bank Branch (Full Address)	Kalamassery Main Branch Municipal Shopping Complex, North Kalamassery, Kochi- 683104
Branch Code Number	70145
Bank Account Number	67163133426
Type of Bank Account	Savings Bank
MICR Code of the Bank	682002917
Mode of Electronic Transfer available in the Bank	RTGS / NEFT
IFS Code	SBIN0070145
SWIFT Code	SBININBB395
PAN of the University	AAAJT2408D



ACCOMMODATION

Accommodation will be provided for outstation participants at their own expenses upon request.

IMPORTANT DATES	
Abstract Submission:	20th September, 2019
Intimation of Acceptance of Abstracts:	23rd September, 2019
Last Date of online payment for Registration:	30th September, 2019
Submission of Full-Length Papers:	11th October, 2019
Date of Seminar:	21st & 22nd October, 2019

PATRONS

Prof. (Dr.) K.C. Sunny
Vice-Chancellor
NUALS

Shri. Mahadev M. G.
Registrar
NUALS

SEMINAR CONVENOR

Dr. Sujith S.
Director (i/c)
Centre for Sports Law (CSL)
NUALS

For Further Details, Please Contact:

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REGISTRATION FORM

**National Seminar on
“The New Dimensions of Sports Law and Physical Education in the Globalized Era”
(21st & 22nd of October, 2019)**

DETAILS OF PARTICIPANT(S)

NAME AND DETAILS (PARTICIPANT 1)	
NAME AND DETAILS (PARTICIPANT 2)	
INSTITUTION DETAILS	
ACCOMMODATION	YES / NO
FOOD PREFERANCE	VEG / NON-VEG
CONTACT DETAILS	
(A) Mobile Number:	
(B) Email:	
FEE TRANSACTION DETAILS (with date):	
SIGNATURE OF PATICIPANT(S)	



The National University of Advanced Legal Studies

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